

(2) (i) A copy of the Punjab Public Service Commission (Limitation of Functions) First Amendment Regulations, 1970, published in Notification No. G.S.R. 30 in Punjab Government Gazette dated the 6th March, 1970 under clause (5) of article 320 of the Constitution read with clause (C) (iii) of the Proclamation dated the 15th June, 1971 issued by the President in relation to the State of Punjab. [*Placed in Library. See No. LT—743/71.*]

(ii) A statement (Hindi and English versions) explaining the reasons for laying the above Notification before Parliament and for not laying the Hindi version thereof. [*Placed in Library. See No. LT—744/71.*]

COTTON TEXTILE, (CONTROL) THIRD AMDT. ORDER

THE DEPUTY-MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to lay on the Table a copy of the Cotton Textiles (Control) Third Amendment Order, 1971 (Hindi and English versions) published in Notification No. S.O. 2199 in Gazette of India dated the 5th June, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT—745/71.*]

MESSAGE FROM RAJYA SABHA

SECRETARY : I have to report the following message received from the Secretary of Rajya Sabha :

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Gujarat Appropriation Bill, 1971 which was passed by the Lok Sabha at its sitting held on the 23rd July,

1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

FIFTH REPORT

SHRI G. G. SWELL (Autonomous Districts) : I beg to present the Fifth Report of the Committee on Private Member's Bills and Resolutions.

12.53 hrs.

CONSTITUTION (TWENTY-FOURTH AMENDMENT) BILL*

MR. SPEAKER : Shri Gokhale.

SHRI BIRENDER SINGH RAO (Mahendragarh) : Sir, I rise on a point of Order.

MR. SPEAKER : Unless the Bill is moved, on what will you raise a point of Order ?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill further to amend the Constitution of India.

SHRI P. K. DEO (Kalahandi) : Sir, I oppose the Bill.

MR. SPEAKER : Three or four Members have sent their names. They wanted to oppose it. They are : Shri P. K. Deo, Shri Frank Anthony and Shri Piloo Mody.

MANY HON. MEMBERS : Shame. Shame.

*Published in the Gazette of India Extraordinary Part II, section 2, dated 28-7-71.